

**HIGH COURT OF ANDHRA PRADESH :: AMARAVATI**

**R.O.C.NO.179/OP CELL-E/2021**

**Date: 27.10.2021**

**C I R C U L A R**

**Sub:-** Subordinate Courts – The directions of the Hon'ble Judges of Arrears Committee for endeavoring to enhance the disposals - Regarding.

**Ref:-** The directions of Hon'ble Judges of Arrears Committee dated 21-10-2020

\*\*\*

Attention of all the Unit Heads and Judicial Officers in the State of Andhra Pradesh is invited to the subject and reference cited and they are hereby instructed to follow the directions of Hon'ble Judges of the Arrears Committee, as under:

- i. Considering the overall pendency, from 2016, matters should be classified as identified matters, which have to be heard and disposed of on a priority basis.
- ii. Since all the Judicial Officers are now acquainted with Video Conferencing, on Saturdays they shall take up arguments through Video Conferencing. The consent of the respective Bar Associations should be obtained in this regard.
- iii. The schedule fixed for criminal trials should be adhered to and adjournments should not be given on mere asking but on heavy terms.
- iv. Written arguments should be encouraged to be filed in every case. Time for submitting oral arguments should be limited to 30 minutes to 1 hour. If the oral arguments are long, counsel should be given opportunity of arguing the matters on Saturday through Video Conferencing.
- v. The Presiding Officers shall receive Copy Applications on Bench before commencement of trial and pass appropriate orders for issuing certified copies on priority basis, to avoid delay.
- vi. The delay in service of Warrants, NBWs, Summons are routinely being accepted. The Presiding Officers shall bestow their personal attention and look into the reasons for delayed service and pursue the matter with the concerned police officials, to reduce the delay.
- vii. In all matters, counsels should be directed to give their e-mail address and mobile numbers. The e-mail and mobile number of the parties should also be furnished to facilitate service of summons, notices etc.

All the Unit Heads and all the Judicial Officers in the State of Andhra Pradesh are directed to follow the above instructions scrupulously.

*J Rao 27/10/2021*  
**REGISTRAR (JUDICIAL)**

To

All the Unit Heads  
with a request to communicate the same to all the Judicial Officers in their  
Unit.

Copy to:

1. The Registrar General and all the Registrars,  
High Court of A.P., Amaravati,
2. The Registrar (IT-cum-Central Project Co-ordinate) for directing the  
concerned to place the circular in the High Court's Website.
3. The Section Officer, Special Officers Section (for codification)